

**Central Electricity Regulatory Commission  
New Delhi**

**Review Petition No. 9/RP/2024**

Subject : Petition for review and modification of the order dated 31.12.2023 in Petition No. 237/MP/2021 under Section 94(1)(f) of the Electricity Act, 2003 read with Regulations 52 and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with order dated 10.1.2024 of Hon'ble Delhi High Court in Writ Petition (C) No. 194/2024 and C.M. Application No. 889/2024.

Date of Hearing : **29.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Khargone Transmission Limited

Respondents : Madhya Pradesh Power Management Company Limited and 10 Ors.

Parties Present : Shri Sanjay Sen, Sr. Advocate, KTL  
Ms. Mandakini Ghosh, Advocate, KTL  
Shri Deep Rao, Advocate, KTL  
Shri Arjun Aggarwal, Advocate, KTL  
Shri Parth Parikh, Advocate, KTL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Aryan Chanda, Advocate, MPPMCL  
Shri Vyom Chaturvedi, Advocate, MSEDCL  
Shri Anand K. Ganesan, Advocate, GUVNL  
Shri Parth Bhalla, Advocate, GUVNL  
Ms. Swapna Seshadri, Advocate, GUVNL  
Shri Shri Venkatesh, Advocate, NTPC  
Shri Nihal Bhardwaj, Advocate, NTPC

**Record of Proceedings**

At the outset, the learned senior counsel for the Review Petitioner submitted that the entire case is required to be re-argued due to a change in the coram and requested to list the matter accordingly. The learned counsels for the Respondents did not oppose the same.

2. Due to a paucity of time, the matter could not be taken for the hearing and accordingly adjourned.



3. The Review Petition will be listed for the hearing on **25.2.2025**.

**By order of the Commission**

**Sd/-**

**(T.D. Pant)**

**Joint Chief (Law)**

